

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA 1168/97

New Delhi, this 16th day of July, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)  
Hon'ble Shri S.P. Biswas, Member(A)

Shri M.P. Dixit  
s/o Shri Tej Ram Sharma  
B-149, Rrampurastha, Chandranagar-201011 .. Applicant  
(By Advocate Shri Gyan Prakash)

(3)

Versus

Union of India, through

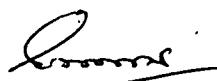
1. Lt. Governor  
Govt. of NCT of Delhi  
Shamnath Marg, Delhi
2. Secretary(Education)  
Govt. of NCT of Delhi, Delhi
3. Director of Education  
Govt. of NCT of Delhi, Delhi .. Respondents

(By Shri S.K. Gupta, proxy for Shri B.S.Gupta)

ORDER(oral)

Hon'ble Dr. Jose P. Verghese

The only relief sought for in this application is payment of enhanced subsistence allowance to the applicant who is placed under suspension. It is stated that though the applicant has been receiving subsistence allowance he is entitled for enhancement of the same as per rules. Learned counsel for the respondents states that within four weeks they will pass appropriate order after review of the suspension order. In the circumstances, respondents shall pass an appropriate order and communicate the same to the applicant. They shall also communicate to him the latest position on the suspension with reference to the representation made by the applicant. OA is thus disposed of. No costs.

  
(S.P. Biswas)  
Member(A)

  
(Dr. Jose P. Verghese)  
Vice-Chairman(J)

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